



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ८६]

शनिवार, डिसेंबर १५, २०१८/अग्रहायण २४, शके १९४०

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १७१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations (Second Amendment) Act, 2018. (Maharashtra Act No. LXX of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LXX OF 2018.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 15th December 2018).

An Act further to amend the Maharashtra Municipal Corporations Act.

LIX of 1949. WHEREAS it is expedient further to amend the Maharashtra Municipal Corporations Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Municipal Corporations (Second Amendment) Act, 2018. Short title.

(१)

Amendment
of section 73
of LIX of
1949.

2. In section 73 of the Maharashtra Municipal Corporations Act, in clause (c), for the words "Subject to the above, for any contract which involves an expenditure in excess of rupees twenty-five lakhs, the previous approval of the Standing Committee shall be necessary:" the words "Subject to the above, for any contract which involves an expenditure in excess of the amount as specified by the State Government, by notification in the *Official Gazette*, from time to time, the previous approval of the Standing Committee shall be necessary and different amount may be specified in respect of different classes of Corporations:".

LIX of
1949.